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GOVERNMENT OF JAMMU AND KASHMIR
Department of Rural Development and Panchayati Raj
Civil Secretariat, Srinagar/Jammu

Notification
Jammu, the 28th February, 2017

SRO 77 .- In exercise of the powers conferred by clause (a) of sub section (1) of section 2 of the Jammu and Kashmir Panchayati Raj Act, 1989 and in partial modification of all notifications issued on the subject, the Government hereby denotify the following Panchayati Halqa from CD Block Qamarwari in District Srinagar.

District	Name of the CD Block to be De-notified from	Name of the Halqa Panchayat
Srinagar	Qamarwari	Majgund -A
		Majgund - B
		Malora
		Lawaypora
		Gund Hassi Bhat - A
		Gund Hassi Bhat - B

Further, the assets and liabilities, which were being held by the respective villages at the time of denotification, shall vest in the respective Halqa Panchayat.

By order of the Government of Jammu and Kashmir

(Kifayat Hussain Rizvi) IAS
Secretary to the Government

No: RD/Panch/132/2015

Dated: 28 /02/2017

Copy to the:

- 1) All Financial Commissioners.
- 2) All Principal Secretaries to Government.
- 3) All Commissioner/Secretaries to Government.
- 4) Secretary to Government, Department of Law, Justice and Parliamentary Affairs (w.7.s.c)
- 5) Divisional Commissioner, Kashmir.
- 6) Chief Electoral Officer, J&K, Jammu.
- 7) Director, Urban Local Bodies, Kashmir
- 8) Director, Rural Development, Kashmir.
- 9) Director, Panchayat J&K, Jammu.
- 10) Deputy Commissioner, Srinagar.
- 11) General Manager, Government Press.
- 12) Special Assistant to Hon'ble Minister for Department of Rural Development and Panchayati Raj for information of Hon'ble Minister.
- 13) Pvt. Secretary to secretary to the Government, Department of Rural Development and Panchayati Raj.